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**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAIPUR BENCH, JAIPUR**

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**ORDER SHEET**

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ORDERS OF THE TRIBUNAL

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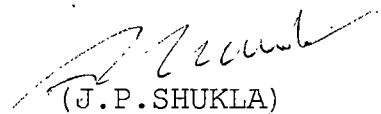
*Contd. From Sheet-7*

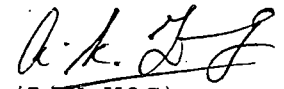
14.12.2007

CP 23/2007 (OA 142/2005)

Mr.C.B.Sharma, counsel for applicant.  
Mr.Shantanu Sharma; proxy counsel for  
Mr.Sanjay Pareek, counsel for respondents.

Heard learned counsel for the parties. The  
Contempt Petition stands disposed of by a  
separate order.

  
(J.P.SHUKLA)  
MEMBER (A)

  
(A.K.YOG)  
MEMBER (J)

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,  
JAIPUR BENCH, JAIPUR.

Jaipur, the 14<sup>th</sup> day of December, 2007

CONTEMPT PETITION NO.23/2007

IN

ORIGINAL APPLICATION NO.142/2005

CORAM :

HON'BLE MR.JUSTICE A.K.YOG, JUDICIAL MEMBER  
HON'BLE MR.J.P.SHUKLA, ADMINISTRATIVE MEMBER

1. Madan Gopal son of Shri Mohan Lal, R/o C-225, Gyan Marg, Tilak Nagar, Jaipur.
2. Gurmel Singh son of Shri S.Sajjan Singh R/o B-42, Sethi Colony, Jaipur.
3. D.D.Govil son of Shri Panna Lal R/o 2-Ka-18, Jawahar Nagar, Jaipur.
4. S.K.Chopra son of Shri J.C.Chopra R/o 507/6, Raja Park, Jaipur.
5. K.K.Gaddi son of Shri Ishwar Das R/o 768, Ashok Chowk, Adarsh Nagar, Jaipur.
6. P.C.Chaturvedi son of Shri Mangi Lal Chaturvedi R/o D-379, Malviya Nagar, Jaipur.
7. O.P.Gupta son of Shri Lachhi Ram R/o 2-Ka-18, Jawahar nagar, Jaipur.
8. B.L.Sethi son of Late Shri K.C.Sethi R/o 937, Sethi Bhawan, Rasta Churukaon, SMS Highway, Choura Rasta, Jaipur.

... Applicants/Petitioners

(By Advocate : Shri C.B.Sharma)

Versus

1. Smt.Rjani Razwani,  
Additional Secretary/Secretary,  
Department of Pension and Pensioners Welfare,  
Government of India,  
Ministry of Personnel, Public Grievances,  
Lok Nayak Bhawan,  
New Delhi.



2. Smt.Meenakshi Mishra,  
Accountant General (A&E),  
Rajasthan,  
Jaipur.
3. Shri Sanjeev Saluja,  
Principal Accountant General,  
Jaipur.

... Respondents

(By Advocate : Shri Shantanu Sharma, proxy counsel  
For Shri Sanjay Pareek)

### ORDER (ORAL)

PER HON'BLE MR.JUSTICE A.K.YOG

This is a Contempt Petition filed by Madan Gopal and others contending that the order dated 12.1.2007, passed by this Tribunal in OA 142/2005, requiring certain benefits to be extended to the applicants by the respondents within two months, has not been complied with.

2. On 30.10.2007, this Tribunal passed an order. Relevant extract of the same reads;

"Learned proxy counsel for the respondents submits that the order of this Tribunal will be complied with within two weeks and prays for adjournment. . ."

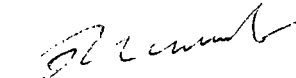
3. Learned counsel for the respondents, Shri Shantanu Sharma, holding brief of Shri Sanjay pareek, learned counsel for opposite party, has placed before us original letter dated 12.12.2007 purported to have been written by Senior Accounts Officer to Shri Sanjay Pareek, informing that order of the Tribunal has been complied with on 31.10.2007. Arrears of pay/pensionary benefits have been made good to K.K.Gaddi on 7.12.2007 and to S.K.Chopra & P.C.Chaturvedi on 31.10.2007.


*by*

4. Shri C.B.Sharma, learned counsel for the applicants, has also perused the said letter and stated that respondents have complied with the order of the Tribunal.

5. In view of the above, we do not feel inclined to summon or punish the respondents for non-compliance of the order of the Tribunal.

6. In view of the above, this Contempt Petition stands disposed of and consigned to record.

  
(J.P.SHUKLA)  
MEMBER (A)

  
(A.K.YOG)  
MEMBER (J)

vk